for swift and salutary punishment to the persons found guilty of violence against women, minimizing delays in investigations of crime against women and improving the quality of investigations, setting up 'Crime Against Women Cell' in district where these do not exist, setting up of special courts, improving the safety conditions and special steps for security of women working in night shifts of call centers.

Inadequate basic infrastructure in ESIC hospitals in Karnataka

2742. DR. PRABHAKAR KORE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is aware that the number of Employees' State Insurance Corporation (ESIC) hospitals in Karnataka are not having adequate basic infrastructure to meet the demands of ESI beneficiary, if so, the details thereof;
- (b) whether Government has taken any measures to provide required facility at all the ESIC hospitals in Karnataka; and
 - (c) if so, the details thereof; and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (c) Following two Employees' State Insurance Corporation (ESIC) hospitals are functioning in Karnataka:

- (1) ESI Corporation hospital Rajajinagar, Bangalore
- (2) ESI Corporation hospital at Peenya, Bangalore.

There is adequate staff in these two hospitals and all the clinical and para clinical departments have most of the required equipment.

Huge inoperative amount of EPFO accounts

2743. SHRI DEVENDER GOUD T.:

SHRIMATI GUNDU SUDHARANI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that an amount of Rs. 22,636 crore are lying in inoperative accounts of the Employees' Provident Fund Organisation (EPFO), if so, the details thereof;
 - (b) the reasons for such huge inoperative accounts; and
- (c) the efforts the Ministry is making either to transfer the funds to the new accounts or return money to the account holders?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) As per Annual Account of the Organisation for the year 2011-12, Rs. 22,636.57 crores were lying in Inoperative Accounts of Employees' Provident Fund.

- (b) The reasons for such huge amount inoperative accounts are:
 - (i) The members after switching over from one covered establishment to another do not get the funds transferred to their present account. As a result, the old account becomes inoperative after 36 months.
 - (ii) The interest earned on the deposits with EPFO is exempted from Income Tax. So there exists a tendency of leaving the balance amount with EPFO.
 - (iii) Such deposits are safe investments and cannot be attached even by a decree of any Court.
- (c) The following steps have been taken to transfer funds to the new accounts or returns money to the account holders:
 - (i) For creating awareness amongst the PF members, publicity drives through electronic as well as print media have been made from time to time to educate the members.
 - (ii) Online Transfer Claim Portal (OTCP) has been introduced to facilitate online submission of transfer claim in order to make the transfer process transparent & effective.
 - (iii) The employers and employees unions have also been requested to advise the members to file such claims for settlement.

Job oriented schemes for educated and uneducated youths

2744. SHRIMATI RENUBALA PRADHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State-wise total number of educated unemployed youths in the country as of now;
- (b) whether Government has any proposal to impart job oriented schemes particularly for the youths, both educated and uneducated, in the country; and
 - (c) if so, the State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) As per results of the latest survey on employment and